

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH RESEARCH**

**LOK SABHA
UNSTARRED QUESTION NO. 3260
TO BE ANSWERED ON 13TH MARCH, 2020**

ASSISTED REPRODUCTIVE TECHNOLOGY REGULATION

3260. SHRI KOTHA PRABHAKAR REDDY:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government proposes to bring any Assisted Reproductive Technology Regulation to monitor medical procedures used to assist people to achieve pregnancy;
- (b) if so, the details thereof along with the details of proposed provisions for strict punishment and confidentiality clauses included in the Regulations;
- (c) if not, the reasons therefor;
- (d) whether any steps are being taken by the Government to formulate a National Registry of Clinics to formulate minimum standards of labs and lay down code of conduct of personnel; and
- (e) if so, the details thereof and if not, the reasons therefor?

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SHRI ASHWINI KUMAR CHOUBEY)**

(a) to (c): Yes. The Government proposes to bring ART Regulation Bill, 2020. The proposed Bill has provisions for punishment for the offences prescribed therein and confidentiality.

(d) & (e): The proposed Bill provides for setting up a National Registry of ART Clinics, minimum standards for these Clinics and code of conduct for their personnel.

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